

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) The facilities at Valiyamala are mainly related to the development of Launch Vehicles and these are augmented where necessary depending upon the needs of various Launch Vehicle Projects/Programmes.

(c) The work on the Valiyamala Facilities started with the acquisition of land in 1982. The various facilities to meet the requirements of Launch Vehicle Projects are progressively established depending upon the needs. Activities related to the development of Augmented Satellite Launch Vehicle (ASLV) and Polar Satellite Launch Vehicle (PSLV) are already being carried out at Valiyamala since 1983.

(d) and (e) Suitable augmentation/restructuring of the facilities at Valiyamala is underway for meeting the requirements of the recently sanctioned major launch vehicle project, namely, development of Geo-stationary Satellite Launch Vehicle (GSLV) to launch INSAT class satellites.

Second National Convention on Bhopal Gas leak Disaster

3030. SHRI HANNAN MOLLAH: Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to a statement and resolution passed in the Second National Convention on "Bhopal Gas Leak Disaster and its aftermath"—held at New Delhi on April 8 and 9, 1991:

(b) if so, the main demands made at the Convention; and

(c) the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) No. Sir.

(b) and (c) Does not arise.

Interim relief to staff of FCI and CWC

3031. SHRI SAIFUDDIN CHAUDHURY: Will the Minister of FOOD be pleased to state :

(a) whether Food Corporation of India management have paid interim relief to its Group 'D' and 'C' employees;

(b) whether any interim relief has also been paid to the employees of Central Warehousing Corporation; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b) Both Food Corporation of India and Central Warehousing Corporation have made ad-hoc payment to their Group 'C' and Group 'D' employees, who are being remunerated on Industrial D.A. pattern, pending finalisation of fresh wage agreements.

(c) Does not arise.

Complaints re. over-charging from consumers by Kendriya Bhandar

3032. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state :